

Airlines has been compelled to charter Dakotas from a private company to supplement its Delhi-Agra service ;

(b) if so, the total number of Dakotas chartered and the amount paid for that ; and

(c) the name of the company from whom these were chartered and the reason for chartering them ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH) :

(a) Due to a partial closure of the airfield from the 25th June, 1970, Viscounts and Caravelles were unable to land at Agra. None of the operational Dakotas in the fleet of Indian Airlines could be diverted due to their other commitments and it, therefore, became necessary for Indian Airlines to charter one for transporting foreign tourist groups whose reservations had been made earlier.

(b) One Dakota aircraft was chartered and operated 20 flights between the 7th June and the 27th July, 1970. Indian Airlines paid the sum of Rs. 1,15,956 to the owners.

(c) The aircraft was hired from the Indian Air Transport Operators' Association, Calcutta, who had nominated M/s. Jamair Co. Private Ltd., one of their constituent members, to provide the aircraft.

Legislation for Abolition of privileges of Indian Civil Service Officers

2981. **SHRI MADHU LIMAYE :** Will the Minister of HOME AFFAIRS be pleased to state :

(a) what was the total number of Indian I. C. S. Officers who agreed to save independent India's new Government ;

(b) the number and names of the Indian I. C. S. Officers who did not agree to serve the new Government ;

(c) how are the pensions and annuity of these Officers being paid—whether in Indian rupees or in pounds sterling ; and

(d) in view of the discrimination that results between the I. C. S. Officers who refused to serve Government and those who continued to serve Government and between the I. C. S. Officers who retired by 1956, in the matter of payment of pensions and amenities in Indian rupees and pounds sterling, whether Government would review

the entire position while framing legislation for doing away with the privileges of the I. C. S., under Article 309 of the Constitution ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAM NIWAS MIRDHA) : (a) 400.

(b) Eight-eight Indian I. C. S. Officers opted for Pakistan and 7 either elected to retire or were called upon to retire, in 1947.

The names of these I. C. S. Officers are not readily available.

(c) The I. C. S. Officers who were called upon to retire were paid compensation for the termination of their services. The pension liabilities of the I. C. S. Officers who opted for Pakistan are borne by the Pakistan Government. The I. C. S. Officers who elected to retire were governed by the provisions of Art. 561 of the Civil Service Regulations, as it stood at the relevant time, in the matter of annuity. They could draw their annuity either in Indian rupees or in pounds sterling at their option.

(d) The question of discrimination between the I. C. S. Officers who elected to retire in 1947 and those who continued to serve under the Government of India but retired from service by 1956 on the one hand, and the I. C. S. Officers who retired after 1956 on the other hand in the matter of pension is under dispute in various courts of law.

Payment of wages to Chowkidars and Dafadars in West Bengal

2982. **SHRI DENEN SEN :** Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that the Chowkidars and Dafadars in West Bengal are not paid that portion of wages which is the responsibility of the Anchal Panchayats ;

(b) what is the total number of Chowkidars and Dafadars in West Bengal ; and

(c) whether Government would take the responsibility of directly paying the wages to the Chowkidars and Dafadars and on a fixed date of the month ?